MOTION FOR ELECTION TO THE PUBLIC ACCOUNTS COMMITTEE, AND PROGRAMME THEREOF

Motion for

THE MINISTER OF PARLIAMEIV -TARY AFFAIRS (SHRI SATYA NARA-VAN SINHA): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with t :e Committee on Public Accounts of the Lok Sabha for the term commencing on the 1st May, 1964 aid ending on the 30th April, 1965 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the membors of the House to serve on the said Committee."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election if necessary, to the Committee on Public Accounts: -

- 1. Number of Mem- Seven bers to be elected.
- 2. Last date and time 27th April, for receiving no-(up to 3 P.M.) minations.
- 3. Last date and time 28th April, 1964 for withdrawal of (up to 3 P.M.) candidature.
- 4. Date and time of 29th April, 1964 election. (Between 3 P.M. and 5 P.M.)
- Room No. 63, First Floor, Parliament House, New Delhi. 5. Place of election .
- 6. Mathod of election Proportional sentation by means of single transferable vote.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDER-TAKINGS AND PROGRAMME THEREOF

Election

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): Sir, I move:

"That this House do proceed to elect, in such manner as the Chairman may direct, Ave members from among !he Members of the House to associate with the Committee on Public Undertakings of the lok Sabha from the 1st May, 1964 for the duration of the present Lok Sabha."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Committee on Public Undertakings: -

THE APPROPRIATION NO. **(2.)** ILL, 1964

- 1. Number of Mem- Five bers to be elected
- 2. Last date and time 28th April, 1964 for receiving no-(up to 3 P.M.) minations.
- 3. Last date and time 29th April, 1964 for withdrawal of (up to 3 P.M.) candidature.
- 4. Date and time of 30th April, 1964 (Between 3 P.M. and election. 5 P.M.)
- 5. Place of election . Room No. 63, First Floor, Parliament House, New Delhi.
- 6. Method of election. Proportional representation by means of the single transferable vote.

SECRETARY: Sir. I beg to lay on the Table a copy of the Appropriation No. (2) Bill, 1964 as passed by the Lok Sabha:

MR. CHAIRMAN: Further consideration of the Drugs and Cosmetics (Amendment) Bill, 1963. When the Souse adjourned on the 11th February, Dr. M. M. S. Siddhu had not concluded $\rm hi_s$ speech,

REFERENCE TO NOTICE OF MOTION FOR PAPERS

شری پیارے قل کیپل ددطالب اور اثر پردیھی) : جداب والا - میں نے شیع میدالاء کی رہائی کے بارے میں نے اور انہوں نے جہ حالیہ تقریدیں کی میں اور کلسپیو کیس ورقرا ہوا ہے اس سمبلدہ میں موشی فاوریوہوس کا ایک توانس دیا ہے - میں جانفا چاھٹا ہوں کہ اس توانس کے بارے میں کیا ہے -

श्री प्यार साल कुरोल 'तालिब, (उत्तर प्रदेश) जनाबे वाला, मैंने शेख अध्दुल्ला की रिहाई के बारे में ग्रौर उन्होंने जो हालियां तकरीरें की हैं ग्रौर जो कान्सप्रेसी केस विदड़ा हुग्ना है इस सम्बन्ध में मोशन फार पेपर्स का एक नोटिस दिया है। मैं जानना चाहती हूं कि इस नोटिस के बार में क्या ह्या है ?]

श्री सभापति: श्रापने जो नोटिस दिया है वह गवनं मेंट को भेज दिया गया है। वहां से श्रावजर्वेशन श्राने के बाद में श्रपना फैसला करूंगा। شوی بیارے قل کویل دوطالب، : کب تک فیصله هو جائے گا ذوا میں یہ جاتھا جاهوں کا ۔

†[श्री प्यारे लाल कुरील 'तालिम, कब तक फैसला हो जायगा जरामै यह जानना चाहुंगा।]

श्री सभापति : इस वक्त श्राप नहीं जान सकते । जब उनका जबाब श्रा जायेगा उस वक्त मैं फैसला करूंगा।

THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1963—continued.

Mr. CHAIRMAN: Dr. Siddhu is not present today. I -would call upon Dr. P. N. Sapru to speak.

SHHI P. N. SAPRU (Uttar Pradesh): Mr. Chairman, I had thought that Dr. Siddhu would be tne nrst speaker and that he would have something to say about the various clauses of this Bill, but I And myself in the position of opening the debate so far as the debate this morning is concerned. Now, the first thing that I should like to say is that there is undoubtedly a need for the Drugs and Cosmetics (Amendment) Bill. I do not know about cosmetics, but there is certainly need for a Drugs Bill. The Bill was referred to a Joint Select Committee and the Select Committee appears to have done its work in a satisfactory manner. They have gone through the various clauses of the Bill and tried to improve the Bill to the extent that it was possible for them, to do so. I cannot help asking myself this question, whether it is at all desirable for us to include the Ayurvedic and Unani medicines within the scope of the Bill.